



**Cr. Revision No.180 of 2021**

29.11.2021 Present: Mr. B.L. Soni, Advocate, for the petitioner.  
Mr. Adarsh Sharma, Mr. Sumesh Raj,  
Mr. Sanjeev Sood, Additional Advocates  
General, for the respondent No.1-State.

Mr. Surender Sharma, Advocate, for  
respondent No.2.

Ld. Registrar General, High Court of  
Himachal Pradesh, present in person.

Heard. Learned counsel for the petitioner

has drawn the attention of this Court to Section 1 of  
the Family Courts Act, 1984 and on the strength of  
sub-section (3) thereof he submits that the Central  
Government has not issued any Notification so as to  
bring into force this Act in the State of Himachal  
Pradesh. As per him, that being the case, the  
Family Courts which are functioning in the State of  
Himachal Pradesh are functioning without  
jurisdiction.

As this is an extremely important and  
serious issue which has been raised in this petition  
by the petitioner, therefore, taking into  
consideration the larger ramifications which any  
adjudication in this petition may have, the High



Court of Himachal Pradesh, therefore, Registrar General of the High Court of Himachal Pradesh is impleaded as respondent No.3.

Notice. Registrar General, High Court of Himachal Pradesh accepts notice on behalf of respondent No.3. Both, learned Additional Advocate General and Registrar General of the High Court of Himachal Pradesh are called upon to inform, as to whether any Notification has been issued by the Central Government, bringing into force the Family Courts Act, 1984 in the State of Himachal Pradesh or not.

As prayed for, list on **30.11.2021**. Registry to carry out necessary corrections in the memo of parties. Copy of the complete Paper Book be supplied to the Office of learned Registrar General during the course of the day itself. Copy *dasti*.

**(Ajay Mohan Goel)**  
**Judge**

November 29, 2021  
(Rishi)



**Cr. Revision No. 180 of 2021**

**30.11.2021 Present:** Mr. B.L. Soni, Advocate, for the petitioner.  
Mr. Ashok Sharma, Advocate General, with Mr. Adarsh Sharma, and Mr. Sanjeev Sood, Additional Advocates General for respondent No.1-State.  
Mr. Surender Sharma, Advocate, for respondent No.2.  
Mr. Onkar Jairath, Advocate, for respondent No.3.

Learned Advocate General of the State is present to assist the Court. He submits that it will be in the interest of justice in case Union of India, through Secretary, Ministry of Social Justice and Empowerment, Government of India is also impleaded as a party in the present petition. Ordered accordingly. The Union of India through Secretary, Ministry of Social Justice and Empowerment, Government of India is ordered to be impleaded as respondent No.4. Sh. Balram Sharma, learned ASGI, has put in appearance on behalf of the said respondent. He is directed to have instructions by the next date of hearing as to whether the provisions of Family Courts Act 1984 have been made applicable by way of issuance of a statutory notification vis-à-vis the State of Himachal Pradesh or not. Registry is directed to supply a copy of the complete paper book to Mr. Balram Sharma, learned Assistant Solicitor General of India. Necessary correction in the memo of parties be also carried out.

List on **15.12.2021**.

**(Ajay Mohan Goel)**  
**Judge**

November 30, 2021  
(*Vinod*)